Written Answers

Statement

Status of Funds Released Under Development Grant, Capacity Building Grant Components of BRGF & RSVY to the State of Rajasthan (as on 20.03.2012)

(Amount in Rs. crore)

Sl. No.	Components	Annual Allocation		Funds Released				Grand Total
		2007-08 to 2010-11	2011-12	2008-09	2009-10	2010-11	2011-12	
1.	Development Grant	250.99	277.45	183.50	109.34	296.23	263.89	852.96
2.	Capacity Building	12.00	12.00	0.00	32.08	8.45	8.70	49.23
3.	RSVY	135.00	0.00	0.00	0.00	0.00	0.00	0.00
	Total	397.99	289.45	183.50	141.42	304.68	272.59	902.19

Panchayat Ghar for each village

992. DR. GYAN PRAKASH PILANIA :

Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether Government has made a provision to provide each village a Panchayat Ghar in the country;

(b) if so, the steps taken/being taken by Government to ensure a Panchayat Ghar with essential civic facilities in each village;

(c) whether many villages in Rajasthan do not have its Panchayat Ghar so far; and

(d) if so, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) and (b) 'Panchayats' being a State subject, it is the mandate of State Governments to provide the required manpower & infrastructure, including buildings to them. The Ministry of Panchayati Raj (MoPR) provides financial assistance to the States for construction of Panchayat Ghars under the Rashtriya Gram Swaraj Yojana (RGSY). MoPR also provies funds to States under the Backward Regions Grant Fund (BRGF) which are in the nature of untied grants for the PRIs to undertake works based on felt local needs. Funds are also available to States under Mahatama Gandhi National Rural Employment Guarantee Scheme of Ministry of Rural Development. Many States have taken up construction of Panchayat Ghars under these schemes. (c) and (d) As per information available, out of 9177 Gram Panchayats in the State of Rajasthan, 422 Gram Panchayats do not have Panchayat Ghars. The decision to construct Panchayat Ghars is taken by the State Government, and in case of BRGF by the Panchayats.

Reservation in promotion

993. SHRI AMBETH RAJAN :

Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether reservation in promotion is strictly followed and implemented in the Ministry as per the provisions made in the Constitution through 77th Amendment;

(b) if so, the details of promotion made during the last five years in all categories;

- (c) if not, the reasons therefor; and
- (d) the tentative time by which the same will be completed?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) Ministry of Panchayati Raj does not fill any post on its own by promotion of employees working in the Ministry.

(b) to (d) In view of (a) above, reply to parts (a) to (d) does not arise.

Cases pending before CBI

994. DR. YOGENDRA P. TRIVEDI :

Will the PRIME MINISTER be pleased to state :

(a) the number of cases that are pending investigation for more than five years, ten years and twenty years before CBI;

- (b) how many of these cases are for economic offences; and
- (c) the rate of conviction of CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANA SAMY) : (a) and (b) In so far as CBI is concerned, there are 5 cases pending active investigation for more than 5 years, 1 case pending active investigation for more than 10 years and no case is pending active investigation for more than 20 years.

The term 'Economic Offence' is not clearly defined. Out of the aforesaid 6 cases, 1 is a Special Crime case, 3 cases are disproportionate assets case and 2 cases pertain to abuse of official position of public servants.